

*The Lok Sabha reassembled after Lunch at thirty minutes past Fourteen of the Clock.*

[Mr. Speaker in the Chair]

RE : REPORT OF THE COMMISSION  
 ON MAHARASHTRA—MYSORE—  
 KERALA BOUNDARY DISPUTES

श्री कंबर लाल गुप्त (दिल्ली सदर) : ये जो सज्जन बैठे हैं उन से मैं प्रार्थना करूंगा कि सभा की गरिमा को बनाये रखने के लिये अपने स्थानों पर चले जायें। हम इनके संटीमेंट्स को एप्रिषिएट करते हैं। हम समझते हैं कि सरकार ने गलत प्रेसीडेंट क्रियेट किया है। सरकार को फंसला करना चाहिये था। सरकार के इंडिस्ट्रिशन की वजह से देश को नुकसान होगा। सरकार गलत काम कर रही है। फिर भी मैं इन से प्रार्थना करूंगा कि अपने स्थानों पर आकर बैठ जायें और ऐसा करके इस सभा की गरिमा को बनाए रखें।

श्री रणधीर सिंह (रोहतक) : मैं हाथ जोड़ कर अपने भाइयों से दरख्वास्त करूंगा कि वे अपनी सीटों पर जाकर बैठें। यह बहुत कठिन मामला है। छोटा मामला नहीं है। गवर्नमेंट की एटेंशन में इन्होंने यह चीज ला दी है और गवर्नमेंट सिमपर्यटिकली कंसिडर कर रही है। मैं इन से प्रार्थना करता हूँ कि हम सब की प्रार्थना को ये स्वीकार करें और अपने स्थानों पर आ जाएं।

SHRI S. M. KRISHNA (Mandya) : In regard to the Report which is sought to be placed on the Table of the House, along with the statement that is supposed to have been made by the Minister of State, Mr. Pant, may I, Mr. Speaker, respectfully submit, that the statement was not duly placed and the Report was not duly placed on the Table of the House, for two reasons? The first reason is this. Mr. Patel draw your attention to the fact that in the revised List of Business which was circulated among Members of Parliament, this particular item was missing. Later on, we learnt, you told us a few minutes before we adjourned for lunch that last night a suggestion seems to have come

from the Government saying that today being the last day in the present session, they are going to place the Mahajan Commission's report on the Table of the House.

Speaking on behalf of Mysore, I wish to submit, we have the highest respect for Parliament and we have the highest respect for the indignation of every hon. Member of Parliament and we are sure, Sir, that ultimately when this is going to be considered by them, they would consider it dispassionately, without any prejudice, without any preconceived notions, and I am sure that Mysore's case is going to be vindicated when they come to consider this Report.

But, Sir, my grievance with you is that you are not fair to Mysore for the simple reason—kindly don't be offended when I say this—that 22 Members of Parliament have made a written request to you and some of us have met you in person and pleaded before you that when this matter comes up before Parliament we need to make some procedural points. And, what were those procedural points? In the morning you did not give the minimum courtesy of asking them what their points of view were. When there was a big commotion when references were made about the death of late Shri Lal Bahadur Shastri...

MR. SPEAKER : That case was different.

SHRI S. M. KRISHNA : I would like to crave your indulgence in saying that this exercise must go on once again. Let it be formally placed before the House because I over-heard Mr. Patnaik dictating after the House adjourned what you are supposed to have said that the Report has been placed on the Table of the House. So, Sir, I would like to place before you our submission that the Report has not been placed before the House and the House is not seized of the Mahajan Commission Report.

MR. SPEAKER : May I tell you, he laid it on the Table? It is laid. He laid it and I declared it as laid.

SHRI NATH PAI (Rajapur) : Mr. Speaker, Sir, I had written to you earlier, and in order to remove any misunderstanding about what I had written to you, I would like to read out to you what I had written...

MR. SPEAKER : Before that, may I request all these Members who are sitting here to kindly go back to their seats ? I feel so much embarrassed in seeing them sitting like this.

SHRI VASUDEVAN NAIR (Peermad) : That is the first thing that we should tackle.

SHRI KANWAR LAL GUPTA : All of us want to make an appeal to them to go back to their seats.

SHRI NATH PAI : So was I going to do.

MR. SPEAKER : May I request all the Members who are sitting here to kindly agree to the appeal made by all hon. Members ?

*The hon. Members who were sitting on the floor of the House near Secretary's Table then went back to their seats*

MR. SPEAKER : I thank them very much. Let them please not take it that we have no sympathy towards them ..

SHRI J. H. PATEL : It is just to show respect ...

MR. SPEAKER : Sometimes, we are overpowered by certain things. It is never the intention of anybody to show lack of sympathy ..

SHRI JYOTIRMOY BASU (Diamond Harbour) : This government is always adopting malpractices.

SHRI NATH PAI : May I congratulate the colleagues who had offered dharna, not on their dharna, but on the fact that they promptly responded to your request and the request of the House and they ended their dharna ?

In the morning, I had written to you to this effect.

"Mr. Speaker,

"There are reports in today's papers that the report of the Mahajan Commission will be placed on the Table of the House on behalf of the Government. There is no mention of this in today's

agenda. In case you have given your consent to the report being placed, I would like to request you to let us make a few observations. I hope you will kindly allow me."

This was the point which Shri J. H. Patel and other Members also had made, and I think it was made justifiably. It was a procedural point that if documents were to be placed on the Table of the House, due notice had to be given.

There is a second and more substantial point which I would like to make, and which some others also had made earlier. I would like to draw your attention to the proceedings of the Lok Sabha of 6th December, 1967, c. 5181. A debate was raised in the House by me on the unpublished but nonetheless available document called the Mahajan Commission's report. In reply to that—and here is the second point, and I think, rightly made by some Members—the then Home Minister told the House these words.

"The point was raised as to why this report was not laid on the Table of the House ..." I had raised that point on 6th December, 1967.

Then, he said ;

"We were keen to have this whole question first of all examined properly. It is no use rushing into things."

I want the House to reflect very calmly on this. What was the assurance given to Parliament on behalf of the Government by no less a person than the Home Minister ? He said :

"Ultimately, these questions will have to be very carefully considered from the national point of view. After that, Government will apply its mind and certainly, Government will have to come to certain conclusions."

Three years back, a promise was given to Parliament that the Government would consider the issue and come to conclusions. After three years, we find that the only decision that Government could persuade themselves to take was to lay the report on the Table of the House.

Certainly, there is much force in the complaint that Government have not discharged their responsibility. In December, 1967, it was all right for Government to tell

Parliament that they were considering the report. But, after three and a half years, there was time enough for Government to make up their mind, so that this agony which is going on between two States could have been terminated.

The dispute is not just a dispute between two States. Three States are involved. It is an unfortunate dispute. We should all be concerned over the continuance of such disputes, and every effort should be made to bring such disputes to an end. Otherwise, we are confronted with what kind of spectacle! Only the other day, a young man died in Bangalore. He died because he thought that there was injustice to his State. I do not agree with him, but I do feel sorry that a young Indian died trying to ventilate his grievance, because he was under the misconception that his home-State has been done some injustice. 163 people died in Bombay as victims of police firings on this issue. This was ground enough for Government to act.

There was the issue of Haryana and the Punjab, and you, Sir, are very well aware of the facts. There also, Government were avoiding taking a decision, but ultimately Government took a decision. There was the finding of a commission called the Shah Commission. The Commission was divided, but ultimately Government had to take decision. Here, Government could have given a lead to Parliament. It is nothing but shirking responsibility if they tell Parliament 'Here is the report, now do what you like.'

The analogy is taken of the Report of the States Reorganisation Commission. The report of the States Reorganisation Commission was presented to Parliament immediately after the commission had concluded its findings, and Parliament was given an opportunity to discuss the matter when a Bill was brought forward for the purpose.

I know that this is a very difficult issue. I know that easy solutions were not possible. But solutions were possible if we were going to go by principles and equity and justice. (*Interruption.*) My hon. friend Shri K. Lakkappa will have his say afterwards. I am not pleading for Maharashtra or Mysore. I would like to tell my hon. friends here one thing. I am the only one who has always said—I would like the House to know that I would not like to raise emotions in the House when a discussion is embittered—that

let Parliament decide. Now that the matter is before Parliament, let Parliament make up its mind. Where Government has failed, Parliament cannot afford to fail. If the Government will abdicate its responsibility, Parliament has responsibility on this issue.

You have just rung the bell. Mr. Speaker, you should not ring the bell just now because we took some lead when your home State was involved and Parliament ultimately did provide a solution for the Punjab-Haryana dispute, when Government could not. I am not going to speak in favour of anybody, either for Maharashtra or for Mysore.

MR. SPEAKER : I am sitting in this Chair. Otherwise, I could comment no that.

SHRI NATH PAI : I did not invite you too.

MR. SPEAKER : At this stage, should we enter into a debate ?

SHRI NATH PAI : I am going to make an appeal. Even those hon. members, like Shri Patel, Shri Lakkappa and other responded to your appeal. I am going to make another appeal.

I am the only member who has been imprisoned on this issue for five months. But that does not embitter my feelings. I agree, this is a difficult question. The people of both the States feel about it. I wish that we conduct ourselves in a manner that ultimately justice is done and the unity of the country remains unharmed. We are being watched by the whole nation, not only by Kerala, Mysore and Maharashtra. We will have to give a lead by upholding the highest standards of justice and equity so that the dispute is eventually resolved without leaving any bitterness, but restoring amity between the three States which may feel that justice has been done to them. I would appeal to members of Parliament to keep this in mind when they eventually consider this issue and find a solution.

SHRI J. MOHAMED IMAM (Chitradurga) : The members from Mysore had to resort to *dharma*—an extreme form of ventilating their feelings. This only shows the

[Shri J. Mohd. Imam]

depth of their feelings, not only of the members from Mysore and Maharashtra there but of the people of Mysore.

I am not afraid of the Report being laid on the Table because I have full confidence in Parliament and I am sure they will do justice. But our only grievance was that having taken three years, the Government did not, while laying the Report on the Table, come out with its own decision in implementation of the Report. We wanted to point out in the course of the discussion following the laying of the Report on the Table how unfairly Government has dealt with Mysore. What we want to say was that along with the Report, they should have also brought forward a Bill embodying the recommendations contained in the Report in pursuance of the solemn pledges and promises made at that time by those who were responsible for the appointment of the Mahajan Commission.

Secondly, we also wanted to cite the previous precedents in similar cases, for example, the boundary disputes between Bengal and Bihar, UP and Bihar, Punjab and Haryana, and Andhra and Madras. In those cases, Government did take a decision and did give a lead to the House.

We also wanted to point out that Parliament cannot discuss this Report and take a decision unless the Report was sent to the State legislatures concerned and their views ascertained. Under article 3 of the Constitution, any decision to be taken by Government should be after ascertaining the views of the State Governments. The condition has not been fulfilled. Perhaps it will take a long time and will create bitterness.

Why we do not want the report to be placed on the Table of the House on the last day of the session is that the consequences in some of the States, specially in the State of Mysore may be disastrous. You have already noted what happened here.

Secondly, the cause of the dharna was this. Since yesterday the minds of all the Members of Mysore have been very much agitated specially over the placing of this Report on the Table of the House without the Government taking any definite decision. And we wrote to you in advance that we might be allowed to present our respective views, and in spite of our repeated efforts

to catch your eye, you were, I am afraid, in a great hurry. In fact, if you had allowed us to print out our reasons, we would have given very valid and cogent reasons why the report should not be laid on the Table of the House, but in your wisdom you were in a hurry. I do not know what happened in that din, but now we find that the report has been placed on the Table of the House. I want to submit to the House that the House should not impose on us an unjust solution. We all stand for justice and I am sure you will all do justice to us. So, my request is that when the report comes up for discussion, you will exercise a free mind and see that justice is done to Mysore State.

SHRI K. LAKKAPPA (Tumkur) : I would like to submit at the outset that I have got great respect for Parliament and Members of Parliament. I am expressing the views, feelings and the emotions of the Mysore people on the stalemate created in the border dispute between Maharashtra and Mysore even after the report of the Mahajan Commission which was thrust on us by Maharashtra. The report was kept in cold storage for three years and we have time and again warned this Government against delay and also requested them to arrive at a decision. We restrained ourselves, we never resorted to any violence. In spite of that, this is the manner in which this Government, and that too the Home Minister, Mr. Chavan, representing Maharashtra, has played mischief and fraud on the Mysore people in meting out justice.

It is not that we object to the House taking a decision and I would like to make it clear that the House is the supreme authority and ultimately it has to take a decision, but the Mahajan Commission was appointed at the instance of the Maharashtra Government in spite of the protests of Mysore, and after a decision has been arrived at by the Commission we thought there would be a finality and that the Government would take a decision in this regard and implement the Commission's report, but they have placed the report on the Table of the House on the last day. They have kept the Members in the dark, kept the entire House in the dark, by this they have suppressed the

rights of the Members of Parliament and also suppressed the position and prestige of the Speaker. So, our indignation is at the procedure that has been followed by Government, and we appeal to the House, the Speaker and the Government to reconsider the matter. Also, the Government must come out with a statement or a Bill accepting the Mahajan Commission report and they should also assure us about the implementation of the report *in toto* without changing anything. Even at this late hour I appeal to all the Members of the House, to you and to this Government to take into consideration the feelings of the Members and see that justice is done to Mysore State.

MR. SPEAKER : Thank God, I did not happen to be the President or the Chairman of that Commission.

SHRI MOHSIN (Dharwar South) : Sir, you are aware of the intense feelings not only of the Members of Parliament but also of the feelings of the people of Mysore and all fair-minded persons in the country. Some of our colleagues on the opposite side have expressed their feelings, and you know some of the Members staged a dharna before you. Some of us on this side had also expressed our feelings and we had staged a walk out. That shows the feelings of the people of Mysore and shows also how intense it is on this issue, not because it is referred to Parliament—because we have nothing against Members of Parliament we always know that the fair-minded Members of Parliament will side only with justice where it lies—not because of that. But we are pained to see the delay in taking a decision and in arriving at a decision so far by the Government of India. This Mahajan Commission was appointed at the requests of the Maharashtrian leaders, and it was acceded to by the Mysore leaders, and later on, the leaders of Mysore and Maharashtra together agreed that it should be considered as an award and that we should all abide by that decision.

SHRI S. M. KRISHNA : It was forced on Mysore.

SHRI MOHSIN : Yes ; it was forced on Mysore. As a compromise, to arrive at a peaceful solution, the Mysore Government

agreed, the Mysore people have agreed. Now, it would not have been difficult for the Government to arrive at a solution, because the leaders of both the States had agreed. Where was the difficulty in arriving at a conclusion when the leaders of both these States and the Chief Ministers of both these States had agreed that the Mahajan Commission's report would be agreed to ? So, let there not be a feeling that the Mahajan Commission's report is something very partial to the Mysore State. On the contrary, we are losing more area than what we get. But it was only with a view to arrive at a peaceful solution to the problem that the Mysore leaders have agreed, but the Government of India have been shelving it for three years and now they are placing the report on the Table of the House after three years. What did they do for all these three years ? This is the aspect which has pained us.

This matter is now left to Parliament. I appeal to the Members of Parliament, who are fair-minded, to apply their mind in an unbiased way and see where justice lies. I am sure and am confident that the Members will always side with the fair-minded and peace-loving Mysoreans and see that justice is done.

SHRI RAJASEKHARAN (Kanakapura) : Sir, the people of the Mysore State would like to protest at the dubious and the curious way in which the Government has brought this Commission's report before the house. In fact, we are very perturbed and we are surprised at the way in which and particularly the time which they have selected to place this Report on the Table of the House. In fact, the entire House at that time was in a commotion, and they were discussing about Shri Lal Bahadur Shastri's death. At that time, the Government thought it fit to bring it here so that no Member could give any attention to it. This is the reason why we protested and some of us offered dharna. It was not against this august house, not against you who is the custodian of this House, not against the Members of this House, but only against the way in which the Government has behaved.

That is why we appeal to Parliament and to you to see that justice is done to the Mysore State. The Government of India

[Sbri Raj sekharan]

was sleeping over this Commission's report for the last three years and a half, and now, at the end of this session, on the last day of this session, they thought it fit to make political gain out of this.

I hope the Members of Parliament will give justice to Mysore and the Mysore people. Though the Mysore people are meek, I can tell you they will be as strong as ever and will protest against the way in which the Government have dealt with this subject.

SHRI E. K. NAYANAR (Palghat) : Sir, as far as the northern borders of Kerala are concerned...*(Interruption)* Three years ago, there was a half-hour discussion about the Mahajan Commission report in this House initiated by me, Mr. Vidya Charan Shukla, who was in the Home Ministry then, replied that after due consideration, Government will bring it before Parliament and try to implement it. Now, three years had passed and nothing had been done. So far as Kerala is concerned, we were not prepared to give evidence before the Mahajan Commission. We kept apart from it. The Mahajan Commission incorrectly put some portion of Kerala into Mysore. We have rejected that report. We are not going to implement that report. The big guns of Mysore and Maharashtra are going to fight, but our submission is that it must be settled on the basis of village and not on the basis of district or taluk. Government must take courage and settle it on the basis of village. Only then justice will be done. Otherwise, there will be great commotion in Kerala. Government must come forward to settle the border dispute peacefully on the basis of the village.

SHRI J. H. PATEL : Now the matter before the House is not consideration of the report. It has been laid on the Table. I agree with Mr. Nath Pai that it should not have been done in this way. The way Government did it was sneaky and most undignified. We protested against that. When the report is taken up for consideration, then we can go into its merits and other points.

SHRI LOBO PRABHU (Udipi) : I am appealing to the House : You must honour the reports of your commissions. If you do

not honour them, I think no Government and no party can stay. This is a report which you must honour. My appeal to the House is to maintain its dignity and honour the reports of the commissions.

SHRI N. SREEKANTAN NAIR (Quilon) : We were not a party to the dispute before the Mahajan Commission. He himself declared an *ex parte* decision. I am constrained to submit that the decision was pernicious and *mala fide*, so far as Kerala is concerned. Let the giants of Mysore and Maharashtra fight, but if any of them wants a portion of the land of Kerala, with all our might we will oppose it. If it is forced on us, you may send your army and militia ; there will be blood bath, but you know that the people of Kerala will not submit to any type of aggression from any side whether from the Central Government or from the Mysore Government.

श्री अटल बिहारी वाजपेयी (वलरामपुर) : अध्यक्ष महोदय, मैं घरने के सम्बन्ध में कुछ कहना चाहता हूँ ।

15.00 hrs

अध्यक्ष महोदय : घरना तो खत्म हो गया है ।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, यह बड़ी गलत परम्परा स्थापित की गई है। मैं मैसूर के सदस्यों के साथ अपनी सहानुभूति प्रकट करता हूँ, लेकिन यह घरना सदन में पहला और आखिरी घरना होना चाहिए। भावनायें कितनी भी उग्र हों और प्रश्न कितना भी गम्भीर हो, लेकिन सदन में घरना देने का कदम नहीं उठाया जाना चाहिए था। मैं यह मानता हूँ कि आज जो परिस्थिति पैदा हुई है उसके लिए यह सरकार जिम्मेदार है, तीन साल तक रिपोर्ट सदन के पटल पर नहीं रखी गई, अगर आज भी नहीं रखी जाती तो आसमान नहीं टूट जाता, लेकिन रिपोर्ट रख दी गई, फिर भी सदन में घरना देने का उग्र

कदम नहीं उठाया जाना चाहिये था—यही मैं आप के द्वारा कहना चाहता हूँ।

MR. SPEAKER : He is on his legs.

डा० राम सुभग सिंह (बक्स) : अध्यक्ष महोदय, घरने के बारे में मैं श्री बाजपेयी जी का समर्थन करता हूँ, क्योंकि सरकार के दिवा-लियेपन के कारण ये सारी बातें हुई..... (व्यवधान)... जैसे श्री लाल बहादुर शास्त्री के बारे में रिपोर्ट भी इतने दिनों के बाद आई और इसलिये आई कि यह सरकार चाहती थी कि सारे देश को घोखा दिया जाये।

SHRI B. SHANKARANAND : We are opposed to this. We object to this. There should not be any debate. Now hon. Members are talking on the merits of it.

श्रीमन्, आप देखिये आज तीन स्टेटों को लड़ाया जा रहा है—महाराष्ट्र, मैसूर और केरल को और सरकार केवल अपने फायदे के लिए, अपने को बनाये रखने के लिए ऐसा कर रही है... (व्यवधान)... इस घोखेबाजी की सरकार... (व्यवधान)...

श्री एस० एम० जोशी : मुझे बहस नहीं करनी है, मैं तो सिर्फ सदन से प्रार्थना कर रहा हूँ—मैं तो यह मानता हूँ कि हमारी तरफ से, दूसरे सब लोगों की तरफ से, हुकूमत की तरफ से महाराष्ट्र की हुकूमत की तरफ से बहुत सारी गलतियाँ हो गई हैं—इस लिए यह नहीं कहना चाहिए कि तुम्हीं गलत हो... (व्यवधान)... हो सकता है कि हम से ही मिस्टेक हुई हो, लेकिन ऐसा नहीं होना चाहिए कि उसके कारण दूसरों को सजा मिले—यही मेरे कहने का मतलब है।

मैं उन लोगों को धन्यवाद देता हूँ, जिन्होंने आप के कहने पर, नाथपाई जी के कहने पर, अपना घरना वापस ले लिया है...

श्री स० मो० बनर्जी (कानपुर) : सब के कहने पर।

श्री एस० एम० जोशी (पूना) : अध्यक्ष महोदय, मैं सदन से प्रार्थना करूँगा कि यह जो सवाल है, वह बहुत ही नाजुक सवाल है। मैसूर या महाराष्ट्र कौन जायंट है, यह सवाल हमारे सामने नहीं है, लेकिन एक तरफ महाराष्ट्र की सरकार है, दूसरी तरफ मैसूर की सरकार है—यह झगड़ा नहीं होना चाहिये मेरा अपना ख्याल यह है कि हम लोगों ने जो शब्द दिये हुए हैं—जिन लोगों की यह शिकायत है, वहाँ के लोग जब हम से चिल्लाते हैं कि हमको न्याय मिलना चाहिए, तब उन लोगों को हम कहाँ तक न्याय दे सकते हैं—यह हम सब को बैठ कर सोचना पड़ेगा।

श्री एस० एम० जोशी : ठीक है, सबके कहने पर भी अगर वापस लिया है, तो बहुत अच्छा किया है। हमारा जो अच्छा वातावरण है, एक दूसरे के साथ बातचीत करने का, वह बिगड़ना नहीं चाहिये और मैं तो यह भी धाशा करूँगा कि सदन में बिना डिस्कशन किये यह मामला तय हो जाये, इस से बिटरनेस नहीं रहेगी, परन्तु ऐसा नहीं हुआ तो जो कुछ हम लोगों को करना है, करें, वह दूसरी बात है, लेकिन हम लोगों के दिमाग शांत रहें और जिसका न्याय करना है, वे लोग सोचें।

श्री कंबर लाल गुप्त : आप लोगों को नहीं, महारष्ट्र-मैसूर वालों को।

MR. SPEAKER : Order, order.

श्री एस० एम० जोशी : मैं केवल महाराष्ट्र के लिए नहीं बोल रहा हूँ,...

SHRI H. N. MUKERJEE (Calcutta-North-East) : I only hope that this matter will be settled by mutual discussion but I am a little perturbed that while you have thought it fit very rightly to let some of us

SHRI B. SHANKARANAND (Chikodf) : Sir, are you allowing a debate on this ?

[Shri H. N. Mukerjee]

say something in regard to what has happened, Government has not come forward to say anything at all. If some of us had our way, we would like the leaders of Mysore and Maharashtra to sit down together, locked like in a jury box, until they come to a decision. In any case, we should have a principled discussion before decision. At any rate, this matter has been highlighted already but Government's silence in the way that it is being conspicuous is rather significant...*(Interruption)*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : In the morning I wanted to make a statement on this which fully explained the Government's position. With your permission I laid it on the Table.

SHRI CHENGALRAYA NAIDU (Chittoor) : They laid it in a cowardly way.

SHRI NATH PAI : Was it your ruling that the document in question, namely, the Mahajan Commission Report, was duly laid on the Table ?

MR. SPEAKER : Yes.

SHRI NATH PAI : In that case, I have given two notices already and I hope, they are also being taken note of by you.

SHRI S. M. KRISHNA : How can it be taken up when it is not taken up for consideration at all ?

MR. SPEAKER : I have not given my decision on that...*(Interruption)*. May I request all of you to drop this now ? I have not decided anything on Shri Nath Pai's motion.

SHRI J. MOHAMED IMAM : Shri Nath Pai has said that he has already given two notices.

MR. SPEAKER : I have not decided anything.

SHRI J. MOHAMED IMAM : I would

like to know how he could give the notices unless the motion was moved ...*(Interruption)*

SHRI NATH PAI : At what time was the document laid on the Table, Mr. Speaker ?

SHRI J. MOHAMED IMAM : All this raises doubts in our minds. There seems to be some collusion ...*(Interruption)*

MR. SPEAKER : I am passing on the next item Shri Sen.

15.09 hrs.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### Minutes

SHRI P. G. Sen (Purnea) : Sir, I beg to lay on the Table Minutes of the Sixty-eighth to Seventy-first sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

#### COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

##### Minutes

SHRI S. C. SAMANTA (Tamluk) : Sir, I beg to lay on the Table Minutes of the Sixteenth sitting of the Committee on Absence of Members from the Sittings of the House held during the current session.

#### ESTIMATES COMMITTEE

##### Minutes

SHRI K. N. TIWARY (Bettiah) : Sir, I beg to lay on the Table Minutes of the sittings of the Estimates Committee relating to Hundred and thirty-first Report on the Ministry of Finance—Transfer of Budget Provision for certain items of expenditure.